

The Hon'ble National Green Tribunal, Delhi has passed various orders in the matter of Original Application No. 21 of 2014 titled as Vardhman Kaushik vs. Union of India and other regarding multiple issues on air pollution including banning of ten year old diesel vehicles. The orders passed in Original Application No. 6 of 2013, No. 300 of 2013 and No. 6 of 2012 in the matter of Manoj Kumar Mishra vs. Union of India & Other pertains to Water Pollution. Hon'ble National Green Tribunal Pune Bench has passed two orders in the matter of Dileep B. Nevatia vs. Union of India & others regarding air quality of Bandra –Worli in Maharashtra .

(c) and (d) Orders passed by National Green Tribunal are enforced by respective agencies at State and Central level. Central Pollution Control Board, State Pollution Control Boards and other Research Institutes undertake monitoring and enforcement of the orders. Central Pollution Control Board/State Pollution Control Boards /Pollution Control Committee have constraints of manpower to enforce and monitor the orders of Hon'ble National Green Tribunal, apart from carrying out their statutory functions/ obligations.

Single window environmental clearances

349. SHRI AVINASH PANDE : Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has implemented, fully or partially, its proposal to provide the facility of single window clearances for environmental regulatory approvals for industrial and mining projects, if so, the details thereof; and

(b) if not, the reasons therefor and the details of other measures being taken by Government to expedite the process of obtaining environmental clearances?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) and (b) In order to bring more transparency and accountability in the Environment, Forest and Wildlife approval processes for industrial and mining projects, the Ministry of Environment, Forest and Climate Change has rolled out a portal named as Online Submission and Monitoring of Environmental, Forest and Wildlife Clearances (A single window approval system). This portal provides for a single interface for proponent/user agency for submitting three separate applications pertaining to Environment, Forest and Wildlife approvals for all the projects including mining and industrial projects. In addition, on-line submission of application for environment clearance was mandated w.e.f. 01.07.2014 to bring transparency in the process of environmental clearance.